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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 19/2017 with TP No. 123/397-398/NCLT/AHM/2016 (New)  
CP No. 26/397-398/CLB/MB/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017**

Name of the Company:

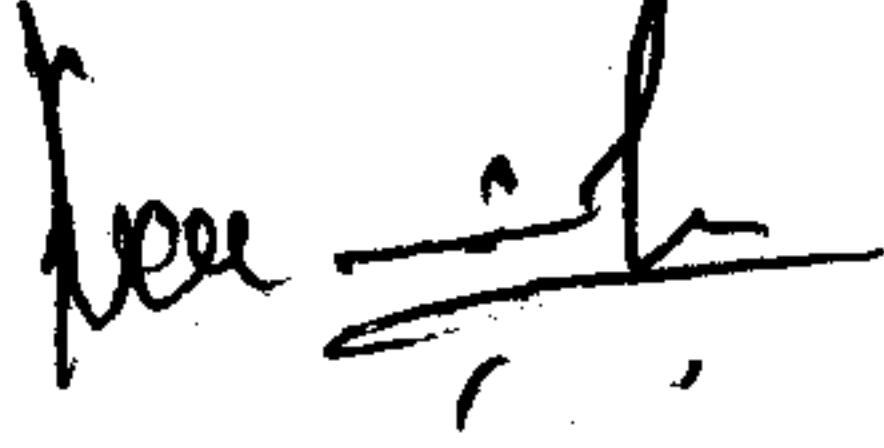
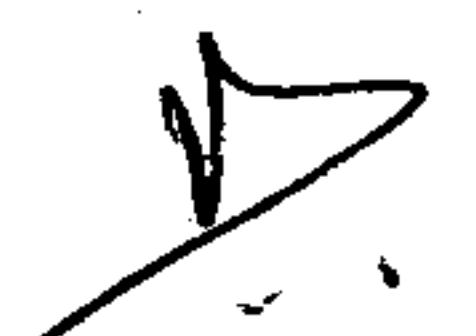
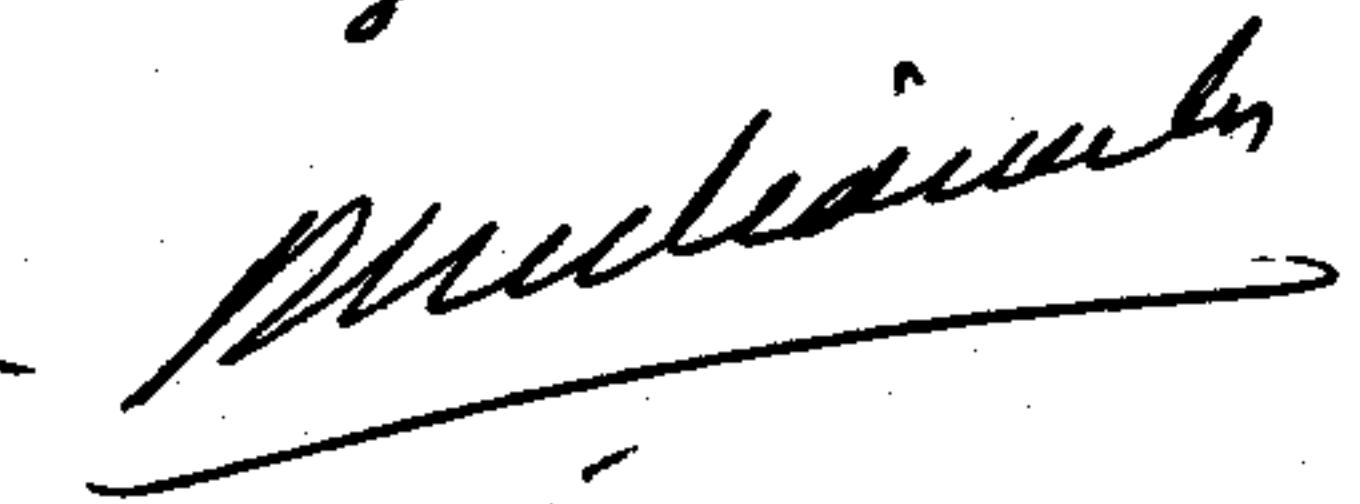
Kanakbhai Ratilal Patel

V/s.

Balajikrupa Estates Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Kunal P Vaishnav	Advocate	Resp - 4	
2.	VAIBHAVI PARikh	ADVOCATE	RESPONDENT NO. 1 - 3	
	PAVAN S. GODIAWALA	ADVOCATE	PETITIONER	

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Petitioner. Learned Advocate Ms. Vaibhavi Parikh present for Respondents no. 1 to 3. Learned Advocate Mr. Kunal Vaishnav present for Respondent no. 4.

Rejoinder not filed.

Petitioner shall file rejoinder within two weeks after serving copy in advance to the Respondents.

Petitioner shall pay cost of Rs. 5000/- to Respondents no. 1 to 4.

List the matter on 03.08.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of July, 2017.